

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Coram:
Dr. Pramod Deo, Chairperson
Shri V.S.Verma, Member
Shri M. Deena Dayalan, Member**

DATE OF HEARING: 2.4.2013

Petition No. 19/MP/2013

Sub: Petition under Section 79 (1) (c) read with Section 19 of the Electricity Act, 2003 for revocation of licence and for vesting of the projects in the Central Transmission Utility

Petitioner : Power Grid Corporation of India Limited, Gurgaon
Respondents : North Karanpura Transmission Company Ltd. and Others

Petition No. 20/MP/2013

Sub: Petition under Section 79 (1) (c) read with Section 19 of the Electricity Act, 2003 for revocation of licence and for vesting of the projects in the Central Transmission Utility.

Petitioner : Power Grid Corporation of India Limited, Gurgaon
Respondents : Talcher-II Transmission Company Ltd. and others.
Parties presents : Shri M.G.Ramchandran, Advocate, PGCIL
Shri U.K.Tyagi, PGCIL
Shri R.PPadhi, PGCIL
Shri S.Vallinayagam, Advocate, TANTRANSCO
Miss Puja Priyadarshini, Advocate, MSEDCL
Shri Padamjit Singh, PSPCL

Record of Proceedings

Learned counsels for the TANTRANSCO, MSEDCL and representative of PSPCL submitted that as per Commission`s directions, the petitioners have not served copy of the petitions and requested to direct the petitioners to serve copy of the petitions to the respondents.

2. Learned counsel for the petitioners submitted that copies of the petitions were served to the respondents on 1.4.2013 and additional copies of the petitions would be handed over to all parties today.

3. Accordingly, the Commission directed the respondents to file their replies by 15.4.2013, with an advance copy to the petitioners, who may file its rejoinders, if any, on or before 30.4.2013.

4. The petitions shall be listed for hearing on 14.5.2013.

By order of the Commission

**SD/-
(T. Rout)
Joint Chief Legal**